

**GOVERNMENT OF INDIA  
LAW , JUSTICE AND COMPANY AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:3613  
ANSWERED ON:17.04.2000  
SETTING UP OF NATIONAL JUDICIAL COMMISSION  
MD ANWARUL HAQUE;RAGHUVANSH PRASAD SINGH;V. SAROJA

**Will the Minister of LAW , JUSTICE AND COMPANY AFFAIRS be pleased to state:**

- (a) whether the judiciary is opposed to the proposal of the Government for setting up of the National Judicial Commission;
- (b) if so, the reasons therefor;
- (c) whether the Government have decided to set up the National Judicial Commission;
- (d) if so, the details thereof alongwith the terms and conditions and its constitution; and
- (e) if not, the reasons therefor?

**Answer**

MINISTER OF STATE FOR LAW, JUSTICE, COMPANY AFFAIRS AND PARLIAMENTARY AFFAIRS (SHRI O. RAJAGOPAL)

(a),(b),(c),(d) and (e): The Government proposes to set up a National Judicial Commission which would recommend judicial appointments in High Courts and Supreme Court of India and draw up a code of ethics for the judiciary. The proposal, however, would require Parliamentary legislation.

The Government of India has, so far, not received any opposition from the judiciary in this regard.